

M/s Pradipita Mo
D. N. Mohapatra

(C)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./P.A. No..... 626 1994

Subash Ch. Nayau.....Applicant(s)

Union of India & Others.....Respondent(s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
1	11/94	<p>REGISTER</p> <p><i>Referred</i></p> <p>Dy. Registrar</p> <p>Leaving liberty to the Petitioner to approach the concerned superior authority, the matter of non payment of the allowances that he is claiming in his petition and with a direction that such representation, if filed, within one week shall be disposed of within 15 days from the date of receipt of such representation, to approach this Tribunal. We dispose of the petition at this stage. <i>M.</i></p> <p><i>Ashok Mishra is present.</i></p> <p><i>✓</i></p> <p>Vice-Chairman</p> <p><i>J. S. M.</i></p> <p>Member (Admn.)</p>	<p>D. O. of 16/10/94 is filed.</p> <p><i>h</i></p> <p>2/11/94</p> <p>This application by the petitioner has been filed for payment of extra allowance.</p> <p><i>h</i></p> <p>2/11/94</p> <p>For Orders</p> <p><i>S. J.</i></p> <p><i>U. M.</i></p> <p>3.10.94</p> <p>DR. defects may be removed</p> <p><i>P. J. O.</i></p>
2. 2.11.94			